

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:377

ANSWERED ON:25.02.2015

PENDING RTI CASES

Chinnaraj Shri Gopalakrishnan; Sundaram Shri P.R.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Union Government is aware that a large number of RTI cases are pending with the Government for the last several months and if so, the details thereof;
- (b) whether the Government is also aware that around 60% of RTI cases have increased during the last one year;
- (c) if so, the details thereof;
- (d) the reasons for pendency of these cases; and
- (e) the action taken by the Government to expedite these pending RTI cases?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): As per Right to Information Act, 2005, the RTI applications and first appeals are required to be mandatorily disposed off within 30 days of their receipt. However, no time limit has been prescribed for disposal of 2nd appeal/complaint by the Central Information Commission.

As on 17.02.2015, a total number of 37935 2nd appeals/ complaints are pending with the Central Information Commission.

(b) to (d): The pendency of 2nd appeals/complaints with the Central Information Commission is as under:

As on Number of pending 2nd
 appeals/complaints

31.12.2013 22907

31.12.2014 35854

(e): The Central Information Commission has been granted autonomy in recruitment of staff. The Government has also taken several steps like reiteration of guidelines for the Central Public Information Officers and First Appellate Authorities enabling them to supply information/ dispose of first appeal effectively resulting in less number of appeals to the Commission.